

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-VI SECTION)

RATIFIED MINUTES OF THE NORMS COMMITTEE-VI MEETING NO. 21/85
DATED 13.02.2020, HELD ON 13.02.2020

Please Note

- (i) For information of exporters, Norms Committee-VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 1 to 26 & 94-98. Communications in respect of cases pertaining to NC-VI may be sent to email address: p.sahu@gov.in
- (ii) In certain cases the decision of the Norms Committee refers to the recommendations/ observations/ deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) **For information of the exporters, it is informed that wherever DL is issued, the case would be rejected in case the reply of the firm is not received within 90 days from the date of issue of DL.**
- (v) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for issuance of AA and regularization of the case.

The Meeting No.21/85 dated 13.02.2020 of Norms Committee-VI for the year 2019-20 was held on 13.02.2020 under the Chairmanship of Shri Anil Aggarwal, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-2020. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1	Shri Shaish Kumar, Technical Expert (Consultant)/Tech1	DGFT
2	Shri D.N. Mathur, Technical Expert (Consultant)/Tech2	DGFT
3	Shri Krishna Murari, Senior Inspecting Officer	MoFPI
4	Shri S. Kipgen, DDG	DGFT
5	Shri Pradyumna Sahu, FTDO	DGFT

Case No.: 9/5/85-ALC3/2018	Party Name:GRIFFITH LABORATORIES PVT.LTD,	Meet No/Date:21/85-ALC3/2019 13.02.2020	Status: Deferred
HQ File :01/85/050/00037/AM19/	RLA File :07/24/040/00283/AM16/	Lic.No/Date:0710109124 03.12.2015	Defer Date:26.03.2020

1 **Decision :** NC considered the case as per agenda and noted that the application along with reply of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments.

The case stands deferred to 26.03.2020.

Case No.: 14/22/85-ALC3/2018	Party Name:RADHA KRISHNA IMPEX PRIVATE LIMITED,	Meet No/Date:21/85-ALC3/2019 13.02.2020	Status: Deferred
HQ File :01/85/050/00324/AM19/	RLA File :21/24/040/00001/AM17/	Lic.No/Date:2110001172 27.02.2017	Defer Date:26.03.2020

2 **Decision :** NC considered the case as per agenda and noted that the application along with reply of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments.

The case stands deferred to 26.03.2020.

Case No.: 16/10/85-ALC3/2017	Party Name:LEELA DISTILLERIES PRIVATE LIMITED	Meet No/Date:21/85-ALC3/2019 13.02.2020	Status: Deferred
HQ File :01/85/050/00137/AM18/	RLA File :25/24/040/00009/AM18/	Lic.No/Date:2510004912 23.01.2018	Defer Date:26.03.2020

3 **Decision :** NC considered the case as per agenda and noted that the application of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments.

The case stands deferred to 26.03.2020.

Case No.: 9/15/85-ALC3/2019	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:21/85-ALC3/2019 13.02.2020	Status: Deferred
HQ File :01/85/050/00100/AM20/	RLA File :07/24/040/00314/AM18/	Lic.No/Date:0710112856 21.02.2018	Defer Date:26.03.2020

4 **Decision :** NC considered the case as per agenda and noted that the application of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments.

The case stands deferred to 26.03.2020.

5 Case No.: 15/22/85-ALC3/2018	Party Name:RADHA	Meet No/Date:21/85-	Status: Deferred
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	KRISHNA IMPEX PRIVATE LIMITED,	ALC3/2019 13.02.2020	
HQ File :01/85/050/00325/AM19/	RLA File :21/24/040/00001/AM19/	Lic.No/Date:2110001174 11.05.2018	Defer Date:26.03.2020
Decision : NC considered the case as per agenda and noted that the application along with reply of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments.			
The case stands deferred to 26.03.2020.			

Case No.: 12/11/85-ALC3/2018	Party Name:OMSONS MARKETING PVT.LTD.	Meet No/Date:21/85-ALC3/2019 13.02.2020	Status: Deferred
HQ File :01/85/050/00080/AM19/	RLA File :05/24/040/00118/AM19/	Lic.No/Date:0510406791 08.06.2018	Defer Date:26.03.2020
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments.			
The case stands deferred to 26.03.2020.			

Case No.: 30/11/85-ALC3/2018	Party Name:PARAYIL EXPORTS	Meet No/Date:21/85-ALC3/2019 13.02.2020	Status: Deferred
HQ File :01/85/050/00098/AM19/	RLA File :10/24/040/00015/AM19/	Lic.No/Date:1010059976 25.06.2018	Defer Date:26.03.2020
Decision : NC considered the case as per agenda and noted that the application along with reply of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments.			
The case stands deferred to 26.03.2020.			

Case No.: 45/11/85-ALC3/2018	Party Name:TTK HEALTHCARE LIMITED	Meet No/Date:21/85-ALC3/2019 13.02.2020	Status: Deferred
HQ File :01/85/050/00113/AM19/	RLA File :07/24/040/00085/AM19/	Lic.No/Date:0710113533 04.07.2018	Defer Date:26.03.2020
Decision : NC considered the case as per agenda and noted that the application along with reply of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments.			
The case stands deferred to 26.03.2020.			

Case No.: 24/11/85-ALC3/2018	Party Name:VENKATESH FOOD INDUSTRIES	Meet No/Date:21/85-ALC3/2019	Status: Deferred
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		13.02.2020	
HQ File :01/85/050/00092/AM19/	RLA File :05/24/040/00206/AM19/	Lic.No/Date:0510407111 06.07.2018	Defer Date:26.03.2020
Decision : NC considered the case as per agenda and noted that MoFPI has been requested to furnish more clarity on the technical comments of MoFPI vide F.No.E-14011/22/2018-ED dated 17.12.2019, which is awaited. The Committee decided to remind them to expedite their reply. The case stands deferred to 26.03.2020.			

Case No.:21/22/85-ALC3/2018	Party Name:TTK HEALTHCARE LIMITED	Meet No/Date:21/85- ALC3/2019 13.02.2020	Rejected
HQ File :01/85/050/00331/AM19/	RLA File :07/24/040/00275/AM19/	Lic.No/Date:0710114593 27.02.2019	
10 Decision : NC considered the case as per agenda and noted that the firm was requested vide letter on 25.10.2019 followed by reminder on 10.12.2019 to furnish hard copy of the application for examination and comments by Technical Authority. Despite reminder, the firm has not furnished the hard copy of the application. The Committee, therefore, decided to reject the case with direction to the firm to pay the Custom Duty and applicable interest to regularize the case. RA may take subsequent consequential action accordingly.			

Case No.:22/22/85-ALC3/2018	Party Name:VIJAYAKRISHNA SPICES PVT. LTD.	Meet No/Date:21/85- ALC3/2019 13.02.2020	Rejected
HQ File :01/85/050/00332/AM19/	RLA File :09/24/040/00589/AM19/	Lic.No/Date:0910067232 28.02.2019	
11 Decision : NC considered the case as per agenda and noted that the firm was requested vide letter on 25.10.2019 followed by reminder on 11.12.2019 to furnish hard copy of the application for examination and comments by Technical Authority. Despite reminder, the firm has not furnished the hard copy of the application. The Committee, therefore, decided to reject the case with direction to the firm to pay the Custom Duty and applicable interest to regularize the case. RA may take subsequent consequential action accordingly.			

Case No.:15/3/85-ALC3/2019	Party Name:ACCELERATED FREEZE DRYING CO. LTD.	Meet No/Date:21/85- ALC3/2019 13.02.2020	Approved
12 HQ File :01/85/050/00353/AM19/	RLA File :10/24/040/00106/AM19/	Lic.No/Date:1010060155 22.03.2019	
Decision : NC considered the case as per agenda and noted the presentation given by the representative of the firm which appeared for Personal Hearing. During the presentation, the			

firm has given complete composition of the inputs for manufacture of Accelerated Freeze Dried Shrimp. Besides the import item of Trehalouse, the firm has used indigenous inputs e.g. Shrimp, Cane Sugar, Salt and Refined Sunflower Oil for production of Accelerated Freeze Dried Shrimp. From the details provided by the firm, the Committee noted that 4.257 Kg of Trehalouse is required to produce 20 Kg of Accelerated Freeze Dried Shrimp. Accordingly, the Committee decided to fix the norms as applied for allowing the following inputs;

Export Item

Accelerated Freeze Dried Shrimp	300.680 MT
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Import Item

Trehalouse	64.00MT
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RA may take subsequent consequential action accordingly.

Case No.: 20/3/85-ALC3/2019	Party Name:RAVI FOODS P.LTD.,	Meet No/Date:21/85-ALC3/2019 13.02.2020	Status: Deferred
HQ File :01/85/050/00358/AM19/	RLA File :09/24/040/00636/AM19/	Lic.No/Date:0910067330 28.03.2019	Defer Date:26.03.2020
13 Decision : NC considered the case as per agenda and noted that the application along with reply of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments.			
The case stands deferred to 26.03.2020.			

Case No.: 21/3/85-ALC3/2019	Party Name:RAVI FOODS P.LTD.,	Meet No/Date:21/85-ALC3/2019 13.02.2020	Status: Deferred
HQ File :01/85/050/00359/AM19/	RLA File :09/24/040/00637/AM19/	Lic.No/Date:0910067331 28.03.2019	Defer Date:26.03.2020
14 Decision : NC considered the case as per agenda and noted that the application along with reply of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments.			
The case stands deferred to 26.03.2020.			

Case No.: 22/3/85-ALC3/2019	Party Name:RAVI FOODS P.LTD.,	Meet No/Date:21/85-ALC3/2019 13.02.2020	Status: Deferred
HQ File :01/85/050/00360/AM19/	RLA File :09/24/040/00108/AM19/	Lic.No/Date:0910067332 28.03.2019	Defer Date:26.03.2020
15 Decision : NC considered the case as per agenda and noted that the application along with reply of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments.			

The case stands deferred to 26.03.2020.

Case No.:23/3/85-ALC3/2019	Party Name:RAVI FOODS P.LTD.,	Meet No/Date:21/85-ALC3/2019 13.02.2020	Status: Deferred
HQ File :01/85/050/00361/AM19/	RLA File :09/24/040/00481/AM19/	Lic.No/Date:0910067333 28.03.2019	Defer Date:26.03.2020
16 Decision : NC considered the case as per agenda and noted that the application along with reply of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 26.03.2020.			

Case No.:24/3/85-ALC3/2019	Party Name:RAVI FOODS P.LTD.,	Meet No/Date:21/85-ALC3/2019 13.02.2020	Status: Deferred
HQ File :01/85/050/00362/AM19/	RLA File :09/24/040/00480/AM19/	Lic.No/Date:0910067334 28.03.2019	Defer Date:26.03.2020
17 Decision : NC considered the case as per agenda and noted that the application along with reply of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 26.03.2020.			

Case No.:1/3/85-ALC3/2019	Party Name:THE ANANDA-BAG TEA CO. LTD.	Meet No/Date:21/85-ALC3/2019 13.02.2020	Rejected
HQ File :01/85/050/00001/AM20/	RLA File :02/24/040/00193/AM19/	Lic.No/Date:0210209079 29.03.2019	
18 Decision : NC considered the case as per agenda and noted that the firm was requested vide letter on 25.10.2019 followed by reminder on 11.12.2019 to furnish hard copy of the application for examination and comments by Technical Authority. Despite reminder, the firm has not furnished the hard copy of the application. The Committee, therefore, decided to reject the case with direction to the firm to pay the Custom Duty and applicable interest to regularize the case. RA may take subsequent consequential action accordingly.			

Case No.:13/3/85-ALC3/2019	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:21/85-ALC3/2019 13.02.2020	Status: Deferred
HQ File :01/85/050/00013/AM20/	RLA File :07/24/040/00296/AM19/	Lic.No/Date:0710114786 16.04.2019	Defer Date:26.03.2020
19 Decision : NC considered the case as per agenda and noted that the application of the firm is			

under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments.

The case stands deferred to 26.03.2020.

Case No.: 10/15/85-ALC3/2019	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:21/85-ALC3/2019 13.02.2020	Status: Deferred
HQ File :01/85/050/00101/AM20/	RLA File :07/24/040/00300/AM19/	Lic.No/Date:0710114785 16.04.2019	Defer Date:26.03.2020

20 **Decision :** NC considered the case as per agenda and noted that the application of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments.

The case stands deferred to 26.03.2020.

Case No.: 11/15/85-ALC3/2019	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:21/85-ALC3/2019 13.02.2020	Status: Deferred
HQ File :01/85/050/00102/AM20/	RLA File :07/24/040/00301/AM19/	Lic.No/Date:0710114787 16.04.2019	Defer Date:26.03.2020

21 **Decision :** NC considered the case as per agenda and noted that the application of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments.

The case stands deferred to 26.03.2020.

Case No.: 12/15/85-ALC3/2019	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:21/85-ALC3/2019 13.02.2020	Status: Deferred
HQ File :01/85/050/00103/AM20/	RLA File :07/24/040/00019/AM20/	Lic.No/Date:0710114908 16.05.2019	Defer Date:26.03.2020

22 **Decision :** NC considered the case as per agenda and noted that the application of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments.

The case stands deferred to 26.03.2020.

Case No.: 3/6/85-ALC3/2019	Party Name:AMAZING PAINTBALL,	Meet No/Date:21/85-ALC3/2019 13.02.2020	Rejected
HQ File :01/85/050/00038/AM20/	RLA File :33/24/040/00008/AM20/	Lic.No/Date:3310030543 21.05.2019	

23 **Decision :** NC considered the case as per agenda and noted that the firm was requested vide letter on 25.10.2019 followed by reminder on 11.12.2019 to furnish hard copy of the

application for examination and comments by Technical Authority. Despite reminder, the firm has not furnished the hard copy of the application. The Committee, therefore, decided to reject the case with direction to the firm to pay the Custom Duty and applicable interest to regularize the case.

RA may take subsequent consequential action accordingly.

Case No.: 1/6/85-ALC3/2019	Party Name:INNOVATIVE CUISINE PVT. LTD.	Meet No/Date:21/85-ALC3/2019 13.02.2020	Rejected
HQ File :01/85/050/00036/AM20/	RLA File :08/24/040/00068/AM20/	Lic.No/Date:0810145333 21.05.2019	
Decision : NC considered the case as per agenda and noted that the firm was requested vide letter on 25.10.2019 followed by reminder on 11.12.2019 to furnish hard copy of the application for examination and comments by Technical Authority. Despite reminder, the firm has not furnished the hard copy of the application. The Committee, therefore, decided to reject the case with direction to the firm to pay the Custom Duty and applicable interest to regularize the case. RA may take subsequent consequential action accordingly.			

Case No.: 5/6/85-ALC3/2019	Party Name:GLAMY CANDY PRIVATE LTD.	Meet No/Date:21/85-ALC3/2019 13.02.2020	Rejected
HQ File :01/85/050/00040/AM20/	RLA File :07/24/040/00025/AM20/	Lic.No/Date:0710114994 31.05.2019	
Decision : NC considered the case as per agenda and noted that the firm was requested vide letter on 25.10.2019 followed by reminder on 11.12.2019 to furnish hard copy of the application for examination and comments by Technical Authority. Despite reminder, the firm has not furnished the hard copy of the application. The Committee, therefore, decided to reject the case with direction to the firm to pay the Custom Duty and applicable interest to regularize the case. RA may take subsequent consequential action accordingly.			

Case No.: 2/9/85-ALC3/2019	Party Name:AAYURITZ PHYTONUTRIENTS PRIVATE LIMITED	Meet No/Date:21/85-ALC3/2019 13.02.2020	Approved
HQ File :01/85/050/00053/AM20/	RLA File :08/24/040/00084/AM20/	Lic.No/Date:0810145594 28.06.2019	
Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.2 allowing following inputs with 1% wastage for particle size reduction; Export Item			

Organic Spirulina Powder (80 Mesh)	1.00 Kg
Import Item	
Organic Spirulina Powder (30 Mesh)	1.01 Kg
RA may take subsequent consequential action accordingly.	

Case No.:1/12/85-ALC3/2019	Party Name:REYNOLDS PENS INDIA P LTD	Meet No/Date:21/85-ALC3/2019 13.02.2020	Status: Deferred
HQ File :01/85/050/00068/AM20/	RLA File :04/24/040/00076/AM20/	Lic.No/Date:0410165951 09.08.2019	Defer Date:26.03.2020
27 Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 04.02.2020 in which the reply is awaited. The Committee decided to send a reminder to the firm to expedite the reply.			
The case stands deferred to 26.03.2020.			

Case No.:2/12/85-ALC3/2019	Party Name:WESTWEY ENTERPRISES	Meet No/Date:21/85-ALC3/2019 13.02.2020	Status: Deferred
HQ File :01/85/050/00069/AM20/	RLA File :53/24/040/00008/AM20/	Lic.No/Date:5310020111 13.08.2019	Defer Date:26.03.2020
28 Decision : NC considered the case as per agenda and noted that the application of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments.			
The case stands deferred to 26.03.2020.			

Case No.:3/12/85-ALC3/2019	Party Name:BOMBAY MASALA COMPANY PRIVATE LIMITED	Meet No/Date:21/85-ALC3/2019 13.02.2020	Status: Deferred
HQ File :01/85/050/00070/AM20/	RLA File :03/94/040/00365/AM20/	Lic.No/Date:0310831007 14.08.2019	Defer Date:26.03.2020
29 Decision : NC considered the case as per agenda and noted that the application of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee also observed that the export item is Dried Sliced Sterilized Ginger Asta Grade 1. The Committee decided to seek following information from the firm;			
“Whether the firm has its own sterilization equipments in its premises or the sterilization activities are done through other firm/agencies. The details of sterilization facility available and its location may be furnished.”			
The case stands deferred to 26.03.2020.			

Case No.: 5/12/85-ALC3/2019	Party Name:QUALITY SPECIALITY CHEMICALS LLP	Meet No/Date:21/85-ALC3/2019 13.02.2020	Status: Deferred
HQ File :01/85/050/00072/AM20/	RLA File :03/95/040/00343/AM20/	Lic.No/Date:0310831106 20.08.2019	Defer Date:26.03.2020
30 Decision : NC considered the case as per agenda and noted that the application along with reply of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments.			
The case stands deferred to 26.03.2020.			

Case No.: 6/12/85-ALC3/2019	Party Name:VADILAL INDUSTRIES LIMITED	Meet No/Date:21/85-ALC3/2019 13.02.2020	Status: Deferred
HQ File :01/85/050/00073/AM20/	RLA File :08/24/040/00157/AM20/	Lic.No/Date:0810146035 23.08.2019	Defer Date:26.03.2020
31 Decision : NC considered the case as per agenda and noted that the application of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments.			
The case stands deferred to 26.03.2020.			

Case No.: 1/18/85-ALC3/2019	Party Name:A.C. BROTHERS,	Meet No/Date:21/85-ALC3/2019 13.02.2020	Status: Deferred
HQ File :01/85/050/00127/AM20/	RLA File :29/24/040/00013/AM20/	Lic.No/Date:2910025433 27.09.2019	Defer Date:26.03.2020
32 Decision : NC considered the case as per agenda and noted that the application of the firm is under examination and comments of Technical Authority, i.e, DIPP. The Committee decided to request DIPP to expedite their comments.			
The case stands deferred to 26.03.2020.			

Case No.: 7/15/85-ALC3/2019	Party Name:CREATIVE GARMENTS PRIVATE LIMITED	Meet No/Date:21/85-ALC3/2019 13.02.2020	Transferred
HQ File :01/85/050/00098/AM20/	RLA File :03/94/040/00441/AM20/	Lic.No/Date:0310832229 15.10.2019	
33 Decision : NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.			

34	Case No.: 8/15/85-ALC3/2019	Party Name:CREATIVE GARMENTS PRIVATE	Meet No/Date:21/85-ALC3/2019	Status: Deferred
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	LIMITED	13.02.2020	
HQ File :01/85/050/00099/AM20/	RLA File :03/94/040/00562/AM20/	Lic.No/Date:0310832283 17.10.2019	Defer Date:26.03.2020
Decision : NC considered the case as per agenda and noted that vide letter dated 10.12.2019 followed by reminder on 03.02.2020, the firm was requested to furnish copy of the application for examination. The copy of the application is awaited. The Committee decided to wait for the application.			
The case stands deferred to 26.03.2020.			

Case No.: 3/18/85-ALC3/2019	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:21/85- ALC3/2019 13.02.2020	Rejected
HQ File :01/85/050/00129/AM20/	RLA File :13/24/040/00179/AM20/	Lic.No/Date:1310049462 09.12.2019	

Decision : NC considered the case as per agenda and noted following observations of Technical Authority, i.e., Tech.2

35 i) Export item is stated to be covered under Food Products,
 ii) ITC(HS) code of export item is 21069099 which refers to Food Preparations,
 iii) Import item is Vitamin B.12.

From the above observations, the Committee noted that the import item is vitamin which is ineligible for import on self declaration basis under Para 4.11(a)(ix) of FTP, 2015-20 (except for use in pharmaceutical industry). The Committee therefore, decided to reject the case with direction to the firm to pay Custom Duty and applicable interest thereon for regularisation of the case.

RA may take subsequent consequential action accordingly.

Case No.: 4/18/85-ALC3/2019	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:21/85- ALC3/2019 13.02.2020	Rejected
HQ File :01/85/050/00130/AM20/	RLA File :13/24/040/00180/AM20/	Lic.No/Date:1310049463 09.12.2019	
Decision : NC considered the case as per agenda and noted following observations of Technical Authority, i.e., Tech.2			
36	i) Export item is stated to be covered under Food Products, ii) ITC(HS) code of export item is 21069099 which refers to Food Preparations, iii) Import item is Vitamin B.12.		
From the above observations, the Committee noted that the import item is vitamin which is ineligible for import on self declaration basis under Para 4.11(a)(ix) of FTP, 2015-20 (except for use in pharmaceutical industry). The Committee therefore, decided to reject the case with			

direction to the firm to pay Custom Duty and applicable interest thereon for regularisation of the case.

RA may take subsequent consequential action accordingly.

37	Case No.: 5/18/85-ALC3/2019	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:21/85- ALC3/2019 13.02.2020	Rejected
	HQ File :01/85/050/00131/AM20/	RLA File :13/24/040/00178/AM20/	Lic.No/Date:1310049464 09.12.2019	
	Decision : NC considered the case as per agenda and noted following observations of Technical Authority, i.e., Tech.2 i) Export item is stated to be covered under Food Products, ii) ITC(HS) code of export item is 21069099 which refers to Food Preparations, iii) Import item is Vitamin B.12. From the above observations, the Committee noted that the import item is vitamin which is ineligible for import on self declaration basis under Para 4.11(a)(ix) of FTP, 2015-20 (except for use in pharmaceutical industry). The Committee therefore, decided to reject the case with direction to the firm to pay Custom Duty and applicable interest thereon for regularisation of the case. RA may take subsequent consequential action accordingly.			

38	Case No.: 2/18/85-ALC3/2019	Party Name:UNITED BREWERIES LTD	Meet No/Date:21/85- ALC3/2019 13.02.2020	Status: Deferred
	HQ File :01/85/050/00128/AM20/	RLA File :03/95/040/00868/AM20/	Lic.No/Date:0310833287 09.12.2019	Defer Date:26.03.2020
	Decision : NC considered the case as per agenda and noted that vide letter dated 19.12.2019 followed by reminder on 03.02.2020, the firm was requested to furnish copy of the application for examination. The copy of the application is awaited. The Committee decided to wait for the application. The case stands deferred to 26.03.2020.			

39	Case No.: 7/18/85-ALC3/2019	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:21/85- ALC3/2019 13.02.2020	Rejected
	HQ File :01/85/050/00133/AM20/	RLA File :13/24/040/00183/AM20/	Lic.No/Date:1310049466 10.12.2019	
	Decision : NC considered the case as per agenda and noted following observations of Technical Authority, i.e., Tech.2			

- i) Export item is stated to be covered under Food Products,
- ii) ITC(HS) code of export item is 21069099 which refers to Food Preparations,
- iii) Import item is Vitamin.

From the above observations, the Committee noted that the import item is vitamin which is ineligible for import on self declaration basis under Para 4.11(a)(ix) of FTP, 2015-20 (except for use in pharmaceutical industry). The Committee therefore, decided to reject the case with direction to the firm to pay Custom Duty and applicable interest thereon for regularisation of the case.

RA may take subsequent consequential action accordingly.

Case No.:8/18/85-ALC3/2019	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:21/85- ALC3/2019 13.02.2020	Rejected
HQ File :01/85/050/00134/AM20/	RLA File :13/24/040/00181/AM20/	Lic.No/Date:1310049467 10.12.2019	

Decision : NC considered the case as per agenda and noted following observations of Technical Authority, i.e., Tech.2

- i) Export item is stated to be covered under Food Products,
- ii) ITC(HS) code of export item is 21069099 which refers to Food Preparations,
- iii) Import item is Vitamin B.12.

From the above observations, the Committee noted that the import item is vitamin which is ineligible for import on self declaration basis under Para 4.11(a)(ix) of FTP, 2015-20 (except for use in pharmaceutical industry). The Committee therefore, decided to reject the case with direction to the firm to pay Custom Duty and applicable interest thereon for regularisation of the case.

RA may take subsequent consequential action accordingly.

Case No.:9/18/85-ALC3/2019	Party Name:BLOSSOM INDUSTRIES LTD.,	Meet No/Date:21/85- ALC3/2019 13.02.2020	Status: Deferred
HQ File :01/85/050/00135/AM20/	RLA File :03/94/040/00682/AM20/	Lic.No/Date:0310833411 13.12.2019	Defer Date:26.03.2020

Decision : NC considered the case as per agenda and noted that vide letter dated 19.12.2019 the firm was requested to furnish copy of the application for examination. The copy of the application is awaited. The Committee decided to request the firm to furnish the hard copy of the application immediately.

The case stands deferred to 26.03.2020.

42	Case No.:1/21/85-ALC3/2019	Party Name:GRIFFITH FOODS	Meet No/Date:21/85-	Status: Deferred
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	PRIVATE LIMITED	ALC3/2019 13.02.2020	
HQ File :01/85/050/00142/AM20/	RLA File :07/24/040/00232/AM20/	Lic.No/Date:0710115951 30.12.2019	Defer Date:26.03.2020
Decision : NC considered the case as per agenda and noted that hard copy of the application has not been received for examination. The Committee decided to request the firm to furnish the hard copy of the application immediately for examination and comments of Technical Authority. The case stands deferred to 26.03.2020.			

Case No.:2/21/85-ALC3/2019	Party Name:KEU INTERNATIONAL PRIVATE LIMITED	Meet No/Date:21/85- ALC3/2019 13.02.2020	Status: Deferred
HQ File :01/85/050/00143/AM20/	RLA File :05/23/040/00386/AM20/	Lic.No/Date:0510413185 02.01.2020	Defer Date:26.03.2020
43	Decision : NC considered the case as per agenda and noted that hard copy of the application has not been received for examination. The Committee decided to request the firm to furnish the hard copy of the application immediately for examination and comments of Technical Authority. The case stands deferred to 26.03.2020.		

Case No.:3/21/85-ALC3/2019	Party Name:TECHNO ELECTROMECH PVT LTD	Meet No/Date:21/85- ALC3/2019 13.02.2020	Status: Deferred
HQ File :01/85/050/00144/AM20/	RLA File :34/24/040/00303/AM20/	Lic.No/Date:3410045758 02.01.2020	Defer Date:26.03.2020
44	Decision : NC considered the case as per agenda and noted that hard copy of the application has not been received for examination. The Committee decided to request the firm to furnish the hard copy of the application immediately for examination and comments of Technical Authority. The case stands deferred to 26.03.2020.		

Case No.:4/21/85-ALC3/2019	Party Name:VEE NATURAL	Meet No/Date:21/85- ALC3/2019 13.02.2020	Status: Deferred
HQ File :01/85/050/00145/AM20/	RLA File :05/24/040/00617/AM20/	Lic.No/Date:0510413193 03.01.2020	Defer Date:26.03.2020
45	Decision : NC considered the case as per agenda and noted that hard copy of the application has not been received for examination. The Committee decided to request the firm to furnish the hard copy of the application immediately for examination and comments of Technical Authority.		

The case stands deferred to 26.03.2020.

Case No.: 5/21/85-ALC3/2019	Party Name:JALINGA TEA CO(INDIA)PRIVATE LIMITED,	Meet No/Date:21/85-ALC3/2019 13.02.2020	Status: Deferred
HQ File :01/85/050/00146/AM20/	RLA File :02/24/040/00153/AM20/	Lic.No/Date:0210209667 07.01.2020	Defer Date:26.03.2020

46 **Decision :** NC considered the case as per agenda and noted that hard copy of the application has not been received for examination. The Committee decided to request the firm to furnish the hard copy of the application immediately for examination and comments of Technical Authority.

The case stands deferred to 26.03.2020.

Case No.: 6/21/85-ALC3/2019	Party Name:FEATHERLITE PRODUCTS PVT. LTD.	Meet No/Date:21/85-ALC3/2019 13.02.2020	Status: Deferred
HQ File :01/85/050/00147/AM20/	RLA File :07/24/040/00069/AM20/	Lic.No/Date:0710116003 08.01.2020	Defer Date:26.03.2020

47 **Decision :** NC considered the case as per agenda and noted that hard copy of the application has not been received for examination. The Committee decided to request the firm to furnish the hard copy of the application immediately for examination and comments of Technical Authority.

The case stands deferred to 26.03.2020.

Case No.: 7/21/85-ALC3/2019	Party Name:R.K.GANAPATHI CHETTIAR,	Meet No/Date:21/85-ALC3/2019 13.02.2020	Status: Deferred
HQ File :01/85/050/00148/AM20/	RLA File :32/24/040/00100/AM20/	Lic.No/Date:3210079330 09.01.2020	Defer Date:26.03.2020

48 **Decision :** NC considered the case as per agenda and noted that hard copy of the application has not been received for examination. The Committee decided to request the firm to furnish the hard copy of the application immediately for examination and comments of Technical Authority.

The case stands deferred to 26.03.2020.

Case No.: 8/21/85-ALC3/2019	Party Name:LUKE EXPORT	Meet No/Date:21/85-ALC3/2019 13.02.2020	Status: Deferred
HQ File :01/85/050/00149/AM20/	RLA File :10/24/040/00081/AM20/	Lic.No/Date:1010060362 10.01.2020	Defer Date:26.03.2020

Decision : NC considered the case as per agenda and noted that hard copy of the application has not been received for examination. The Committee decided to request the firm to furnish

the hard copy of the application immediately for examination and comments of Technical Authority.

The case stands deferred to 26.03.2020.

50	Case No.:9/21/85-ALC3/2019	Party Name:VENKATESH FOOD INDUSTRIES	Meet No/Date:21/85-ALC3/2019 13.02.2020	Status: Deferred
	HQ File :01/85/050/00150/AM20/	RLA File :05/24/040/00649/AM20/	Lic.No/Date:0510413315 13.01.2020	Defer Date:26.03.2020
Decision : NC considered the case as per agenda and noted that hard copy of the application has not been received for examination. The Committee decided to request the firm to furnish the hard copy of the application immediately for examination and comments of Technical Authority.				
The case stands deferred to 26.03.2020.				

51	Case No.:11/21/85-ALC3/2019	Party Name:BOS NATURAL FLAVORS PVT. LTD.	Meet No/Date:21/85-ALC3/2019 13.02.2020	Status: Deferred
	HQ File :01/85/050/00152/AM20/	RLA File :10/24/040/00087/AM20/	Lic.No/Date:1010060370 16.01.2020	Defer Date:26.03.2020
Decision : NC considered the case as per agenda and noted that hard copy of the application has not been received for examination. The Committee decided to request the firm to furnish the hard copy of the application immediately for examination and comments of Technical Authority.				
The case stands deferred to 26.03.2020.				

52	Case No.:10/21/85-ALC3/2019	Party Name:KURUWA ENTERPRISES	Meet No/Date:21/85-ALC3/2019 13.02.2020	Status: Deferred
	HQ File :01/85/050/00151/AM20/	RLA File :10/24/040/00089/AM20/	Lic.No/Date:1010060368 16.01.2020	Defer Date:26.03.2020
Decision : NC considered the case as per agenda and noted that hard copy of the application has not been received for examination. The Committee decided to request the firm to furnish the hard copy of the application immediately for examination and comments of Technical Authority.				
The case stands deferred to 26.03.2020.				

53	Case No.:12/21/85-ALC3/2019	Party Name:QUALITY SPECIALITY CHEMICALS LLP	Meet No/Date:21/85-ALC3/2019 13.02.2020	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0310834258	Defer

:01/85/050/00153/AM20/	:03/95/040/01010/AM20/	16.01.2020	Date:26.03.2020
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Decision : NC considered the case as per agenda and noted that hard copy of the application has not been received for examination. The Committee decided to request the firm to furnish the hard copy of the application immediately for examination and comments of Technical Authority.

The case stands deferred to 26.03.2020.

Case No.: 14/21/85-ALC3/2019	Party Name:ADANI FOOD PRODUCTS PVT. LTD.	Meet No/Date:21/85-ALC3/2019 13.02.2020	Status: Deferred
HQ File :01/85/050/00155/AM20/	RLA File :24/24/040/00051/AM20/	Lic.No/Date:2410042982 17.01.2020	Defer Date:26.03.2020

54 **Decision :** NC considered the case as per agenda and noted that hard copy of the application has not been received for examination. The Committee decided to request the firm to furnish the hard copy of the application immediately for examination and comments of Technical Authority.

The case stands deferred to 26.03.2020.

Case No.: 15/21/85-ALC3/2019	Party Name:ADANI FOOD PRODUCTS PVT. LTD.	Meet No/Date:21/85-ALC3/2019 13.02.2020	Status: Deferred
HQ File :01/85/050/00156/AM20/	RLA File :24/24/040/00050/AM20/	Lic.No/Date:2410042983 17.01.2020	Defer Date:26.03.2020

55 **Decision :** NC considered the case as per agenda and noted that hard copy of the application has not been received for examination. The Committee decided to request the firm to furnish the hard copy of the application immediately for examination and comments of Technical Authority.

The case stands deferred to 26.03.2020.

Case No.: 13/21/85-ALC3/2019	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:21/85-ALC3/2019 13.02.2020	Status: Deferred
HQ File :01/85/050/00154/AM20/	RLA File :05/24/040/00665/AM20/	Lic.No/Date:0510413363 17.01.2020	Defer Date:26.03.2020

56 **Decision :** NC considered the case as per agenda and noted that hard copy of the application has not been received for examination. The Committee decided to request the firm to furnish the hard copy of the application immediately for examination and comments of Technical Authority.

The case stands deferred to 26.03.2020.

57	Case No.:17/21/85-ALC3/2019	Party Name:ASA AGROTECH PVT. LTD.	Meet No/Date:21/85-ALC3/2019 13.02.2020	Withdrawn
	HQ File :01/85/050/00158/AM20/	RLA File :50/24/040/00012/AM18/	Lic.No/Date:5010002637 20.01.2020	
Decision : NC considered the case as per agenda and noted that the application of the firm with above file No. of the RA has already been considered by the Committee and norms fixed under 4.06 of HBP, 2015-20. The Committee therefore, decided to withdraw the case.				

58	Case No.:16/21/85-ALC3/2019	Party Name:RADNIK EXPORTS	Meet No/Date:21/85-ALC3/2019 13.02.2020	Status: Deferred
	HQ File :01/85/050/00157/AM20/	RLA File :05/24/040/00677/AM20/	Lic.No/Date:0510413384 20.01.2020	Defer Date:26.03.2020
Decision : NC considered the case as per agenda and noted that hard copy of the application has not been received for examination. The Committee decided to request the firm to furnish the hard copy of the application immediately for examination and comments of Technical Authority.				
The case stands deferred to 26.03.2020.				

59	Case No.:18/21/85-ALC3/2019	Party Name:PRAYAGH NUTRI PRODUCTS (P) LTD.	Meet No/Date:21/85-ALC3/2019 13.02.2020	Status: Deferred
	HQ File :01/85/050/00159/AM20/	RLA File :09/24/040/00515/AM20/	Lic.No/Date:0910068398 21.01.2020	Defer Date:26.03.2020
Decision : NC considered the case as per agenda and noted that hard copy of the application has not been received for examination. The Committee decided to request the firm to furnish the hard copy of the application immediately for examination and comments of Technical Authority.				
The case stands deferred to 26.03.2020.				

60	Case No.:19/21/85-ALC3/2019	Party Name:GUJARAT TEA PROCESSORS & PACKERS LTD	Meet No/Date:21/85-ALC3/2019 13.02.2020	Status: Deferred
	HQ File :01/85/050/00160/AM20/	RLA File :08/24/040/00343/AM20/	Lic.No/Date:0810147063 23.01.2020	Defer Date:26.03.2020
Decision : NC considered the case as per agenda and noted that hard copy of the application has not been received for examination. The Committee decided to request the firm to furnish the hard copy of the application immediately for examination and comments of Technical Authority.				
The case stands deferred to 26.03.2020.				

61	Case No.:20/21/85-ALC3/2019	Party Name:REYNOLDS PENS INDIA P LTD	Meet No/Date:21/85-ALC3/2019 13.02.2020	Status: Deferred
	HQ File :01/85/050/00161/AM20/	RLA File :04/24/040/00154/AM20/	Lic.No/Date:0410166450 23.01.2020	Defer Date:26.03.2020
Decision : NC considered the case as per agenda and noted that hard copy of the application has not been received for examination. The Committee decided to request the firm to furnish the hard copy of the application immediately for examination and comments of Technical Authority. The case stands deferred to 26.03.2020.				

62	Case No.:21/21/85-ALC3/2019	Party Name:SUPERHOUSE LTD.,	Meet No/Date:21/85-ALC3/2019 13.02.2020	Status: Deferred
	HQ File :01/85/050/00162/AM20/	RLA File :06/24/040/00084/AM20/	Lic.No/Date:0610039419 23.01.2020	Defer Date:26.03.2020
Decision : NC considered the case as per agenda and noted that hard copy of the application has not been received for examination. The Committee decided to request the firm to furnish the hard copy of the application immediately for examination and comments of Technical Authority. The case stands deferred to 26.03.2020.				

63	Case No.:22/21/85-ALC3/2019	Party Name:AGASTYA NUTRIFOOD INDUSTRIES LLP	Meet No/Date:21/85-ALC3/2019 13.02.2020	Status: Deferred
	HQ File :01/85/050/00163/AM20/	RLA File :08/24/040/00349/AM20/	Lic.No/Date:0810147094 28.01.2020	Defer Date:26.03.2020
Decision : NC considered the case as per agenda and noted that hard copy of the application has not been received for examination. The Committee decided to request the firm to furnish the hard copy of the application immediately for examination and comments of Technical Authority. The case stands deferred to 26.03.2020.				

64	Case No.:23/21/85-ALC3/2019	Party Name:KURUWA ENTERPRISES	Meet No/Date:21/85-ALC3/2019 13.02.2020	Status: Deferred
	HQ File :01/85/050/00164/AM20/	RLA File :10/24/040/00094/AM20/	Lic.No/Date:1010060385 29.01.2020	Defer Date:26.03.2020
Decision : NC considered the case as per agenda and noted that hard copy of the application has not been received for examination. The Committee decided to request the firm to furnish the hard copy of the application immediately for examination and comments of Technical Authority.				

The case stands deferred to 26.03.2020.

Case No.: 24/21/85-ALC3/2019	Party Name:AVANTI OVERSEAS PVT LTD	Meet No/Date:21/85-ALC3/2019 13.02.2020	Status: Deferred
HQ File :01/85/050/00165/AM20/	RLA File :05/23/040/00419/AM20/	Lic.No/Date:0510413482 30.01.2020	Defer Date:26.03.2020
65 Decision : NC considered the case as per agenda and noted that hard copy of the application has not been received for examination. The Committee decided to request the firm to furnish the hard copy of the application immediately for examination and comments of Technical Authority.			
The case stands deferred to 26.03.2020.			

Case No.: 25/21/85-ALC3/2019	Party Name:JAYSHRI GAYATRI FOOD PRODUCTS PRIVATE LIMITED	Meet No/Date:21/85-ALC3/2019 13.02.2020	Status: Deferred
HQ File :01/85/050/00166/AM20/	RLA File :11/24/040/00010/AM20/	Lic.No/Date:1110028680 31.01.2020	Defer Date:26.03.2020
66 Decision : NC considered the case as per agenda and noted that hard copy of the application has not been received for examination. The Committee decided to request the firm to furnish the hard copy of the application immediately for examination and comments of Technical Authority.			
The case stands deferred to 26.03.2020.			

MANUAL CASES

M280	Case No. M-280	M/s Cargil India Private Limited	Meet No/Date: 21/85-ALC3/2019 13.02.2020	Withdrawn
	HQ File : 01/85/171/00002/AM20/D ES.VI	RLA File :	Lic.No/Ecom NO. Date:	
	Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s Cargil India Private Limited for export of "Liquid Glucose" against Import of "Corn Maize"			
	Decision : NC considered the case as per agenda and noted that firm vide letter dated 09.01.2020 has stated that they wish to withdraw the application for prior fixation of			

norms under Para 4.06 of HBP. The Committee acceded the request of the firm and decided to withdraw the case from agenda.

M281	Case No. M-281	M/s Cargil India Private Limited	Meet No/Date: 21/85-ALC3/2019 13.02.2020	Status: Deferred
	HQ File : 01/85/171/00022/AM20/D ES.VI	RLA File :	Lic.No/Ecom NO. Date:	Defer Date:26.03.2020
	Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP submitted by M/s Cargil India Private Limited for export of "Maltodextrin Powder" against Import of "Corn/Maize".			
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 26.03.2020.			

M282	Case No. M-282	M/s Chedda Specialities Foods Pvt. Ltd.	Meet No/Date: 21/85-ALC3/2019 13.02.2020	Status: Deferred
	HQ File : 01/85/171/00051/AM20/DE S . VI	RLA File : 03/94/040/00195/ AM20	Lic.No/Ecom No. Date: 03/08/071/66200/06 16/4185, 01.06.2019	Defer Date:26.03.2020
	Subject: Application of M/s Chedda Specialities Foods Pvt. Ltd. for fixation of adhoc norms under Para 4.06 of HBP for export of Chips made of Banana/Potato and Farsan/Namkin etc. by using import item Refined Palm Oil.			
	Decision : NC considered the case as per agenda and noted that vide DL dated 04.02.2020 the information sought from the firm has not yet been received. The Committee decided to send a reminder to the firm to expedite the reply. The case stands deferred to 26.03.2020.			

M283	Case No. M-283	Party Name:M/s. National Industrial	Meet No/Date: 21/85-ALC3/2019	Status: Deferred
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	Corporation.	13.02.2020	
HQ File : 01/85/50/00034/AM13/D ES.VI	RLA File : 05/24/040/00484/AM 12	Lic.No/Ecom No. 0510321946 dated 10.04.2012	Defer Date:26.03.2020
Subject: Representation of the firm against decision of Norms Committee with regard to Norms Fixation for AA No. 0510321946 dated 10.04.2012".			
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments.			
The case stands deferred to 26.03.2020.			

	Case No. M-284	Party Name:M/s. National Industrial Corporation.	Meet No/Date: 21/85-ALC3/2019 13.02.2020	Status: Deferred
M284	HQ File : 01/85/50/00152/AM14/ DES.VI	RLA File : 05/24/040/00351/ AM14	Lic.No/Ecom No. 0510374926 dated 31.12.2013	Defer Date:26.03.2020
Subject: Representation of the firm for fixation of norms for export of "Black & Gold Whisky/ Xcel Whisky/ Xcel Premium Whisky (12x1000ML) Containing 1057.6 Ltr. Scotch Whisky Concentrate, Black & Gold Whisky/ Xcel Whisky/ Xcel Premium Whisky (12 x 750 ML) Containing 6975.60 Ltr. Scotch Whisky Concentrate etc." against import of "Special Scotch Whisky Concentrate at 64%+/-10% ALC/Vol, Raw Distillate ALC 69%+/-10% etc." in respect of the advance authorization No. 0510374926 dated 31.12.2013				
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments.				
The case stands deferred to 26.03.2020.				

	Case No. M-285	Party Name:M/s. National Industrial Corporation.	Meet No/Date: 21/85-ALC3/2019 13.02.2020	Status: Deferred
M285	HQ File : 01/85/50/00162/AM13/ DES.VI	RLA File : 05/24/040/00367/ AM13	Lic.No/Ecom No. 0510342708 dated 08.01.2013	Defer Date:26.03.2020
Subject: Representation of the firm for fixation of norms for export of "Black & Gold				

Brandy/Xcel Napoleon Premium Brandy (12×1000ml), Black & Gold Brandy/Xcel Napoleon Premium Brandy (12×750ml) etc." against import of "Raw Distillate ALC69%+10%, Standard Vodka Distillate ALC69%+/-10%" in respect of the advance authorization No. 0510342708 dated 08.01.2013.

Decision : NC considered the case as per agenda and noted that the application of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments.

The case stands deferred to 26.03.2020.

M286	Case No. M-286	Party Name:M/s. National Industrial Corporation.	Meet No/Date: 21/85-ALC3/2019 13.02.2020	Status: Deferred
	HQ File : 01/85/50/00146/AM13/ DES.VI	RLA File : 05/24/040/00284/ AM13	Lic.No/Ecom No. 0510338321 dated 06.11.2012	Defer Date:26.03.2020
	Subject: Representation of the firm for fixation of norms for export of "Black & Gold Whisky/Xcel Premium Whisky (12×1000ml) containing 1470 ltr. Scotch Whisky Concentrate, Black & Gold Whisky/Xcel Premium Whisky (12×750ml) containing 12011 ltr. Scotch Whisky Concentrate etc." against import of "Special Scotch Whisky Concentrate at 63.7%+/-10% ALC/Vol." in respect of the advance authorization No. 0510338321 dated 06.11.2012.			
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments.			
	The case stands deferred to 26.03.2020.			

M287	Case No. M-287	Party Name:M/s. National Industrial Corporation.	Meet No/Date: 21/85-ALC3/2019 13.02.2020	Status: Deferred
	HQ File : 01/85/50/00106/AM15/ DES.VI	RLA File : 05/24/040/00278/ AM15	Lic.No/Ecom No. 0510391391 dated 26.09.2014	Defer Date:26.03.2020
	Subject: Representation of the firm for fixation of norms for export of "Nicols V Vodka/Nicols V Tangy Orange Vodka/Nicols V Green Apple Vodka (12×750ml) Containing 1440 Ltr. of Standard Vodka Distillate, Nicols V Vodka/Nicols V Tangy Orange Vodka/Nicols V Green Apple Vodka (48×180ml) Containing 115.50 Ltr. of Standard Vodka Distillate etc." against import of " Standard Vodka Distillate ALC69%+/-10%" in respect of the advance authorization No. 0510391391 dated 26.09.2014.			

	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 26.03.2020.			
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M288	Case No. M-288	Party Name:M/s. Pahal Foods Pvt. Ltd.	Meet No/Date: 21/85-ALC3/2019 13.02.2020	Status: Deferred
	HQ File : 01/85/50/00045/AM15/DES.VI	RLA File : 09/24/040/00646/AM14	Lic.No/Ecom No. 0910059870 dated 25.04.2014	Defer Date:26.03.2020
	Subject: Representation of M/s Pahal Foods Pvt. Ltd. for modification of norms in respect of AA No. 0910059870, dated 25.04.2014 for export of Wafers, Wafer Rolls, Chocolate Filled/Chocolate Coated Wafers, Waffles, Wafer Pillows, Wafer Cups filled with Chocolate.			
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 26.03.2020.			

M289	Case No. M-289	Party Name:M/s. Naga Limited	Meet No/Date: 21/85-ALC3/2019 13.02.2020	Status: Deferred
	HQ File : 01/85/171/00065/AM20/DES.VI	RLA File : 04/24/040/00073/AM20	Lic.No/Ecom No. 04/94/009/84500/0620/5719 dated 25.06.2019	Defer Date:26.03.2020
	Subject: Application of M/s Naga Limited for prior fixation of norms under Para 4.06 of HBP, 2019-20 for export of Maida against import of Wheat.			
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments. The Committee also decided to request the firm furnish NoC from the concerned organization i.e., FCI to import Wheat for export of Maida. The case stands deferred to 26.03.2020.			


 प्रद्युम्न साहू/PRADYUMNA SAHU
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

M-290	Case No. M-290	Party Name:M/s. Herbal Isolates Private Limited	Meet No/Date: 18/85-ALC3/2019 26.12.2019	Status: Deferred
	HQ File : 01/85/050/00055/AM20/DES.VI	RLA File : 10/24/040/00024/AM20	Lic.No/Ecom No. 1010060214 dated 28.06.2019	Defer Date:26.03.2020
Subject: Application of M/s Herbal Isolates Private Limited for fixation of norms on AA No. 1010060214 dated 28.06.2019 for export of Dehydrated Green Pepper against import of Green Pepper.				
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments.				
The case stands deferred to 26.03.2020.				

M-291	Case No. M-291	Party Name: M/s Western India Cashew Company (P) Ltd.	Meet No/Date: 21/85-ALC3/2019 13.02.2020	Status: Deferred
	HQ File : 01/85/50/00078/AM14/DES.VI	RLA File : 32/21/040/00077/AM14	Lic.No/Ecom No. 3210066260 dated 20.08.2013	Defer Date:26.03.2020
Subject: Fixation of norms in respect of A. A No. 3210066260 dated 20.08.2013 of M/s Western India Cashew Company (P) Ltd.				
Decision : NC considered the case as per agenda and noted that vide PN No.53/2015-2020 dated 1 st January, 2020, the norms approved in M.No.8/19 dated 20.07.2018 of M/s Olam Agro India Private Limited for export of Cashew Kernels Whole & Cashew Kernels Pieces against import of Shelled Cashew Kernels has been suspended with immediate effect. Since the export/import items are same in the instant case, the Committee decided to examine the case on file.				
The case stands deferred to 26.03.2020.				

M-292	Case No. M-292	Party Name: M/s Western India Cashew Company (P) Ltd.	Meet No/Date: 21/85-ALC3/2019 13.02.2020	Status: Deferred
	HQ File : 01/85/50/00102/AM14/	RLA File : 31/21/040/00068/AM	Lic.No/Ecom No. 3210065197 dated	Defer Date:26.03.2020

DES.VI	14	24.07.2013	
Subject: Fixation of norms in respect of A. A No. 3210065197 dated 24.07.2013 of M/s Western India Cashew Company (P) Ltd.			
Decision : NC considered the case as per agenda and noted that vide PN No.53/2015-2020 dated 1 st January, 2020, the norms approved in M.No.8/19 dated 20.07.2018 of M/s Olam Agro India Private Limited for export of Cashew Kernels Whole & Cashew Kernels Pieces against import of Shelled Cashew Kernels has been suspended with immediate effect. Since the export/import items are same in the instant case, the Committee decided to examine the case on file.			
The case stands deferred to 26.03.2020.			

M-293	Case No. M-293	Party Name: M/s Western India Cashew Company (P) Ltd.	Meet No/Date: 21/85-ALC3/2019 13.02.2020	Status: Deferred
	HQ File : 01/85/50/00090/AM14/ DES.VI	RLA File : 31/21/040/00071/AM 14	Lic.No/Ecom No. 3210066373 dated 22.08.2013	Defer Date:26.03.2020
Subject: Fixation of norms in respect of A. A No. 3210066373 dated 22.08.2013 of M/s Western India Cashew Company (P) Ltd.				
Decision : NC considered the case as per agenda and noted that vide PN No.53/2015-2020 dated 1 st January, 2020, the norms approved in M.No.8/19 dated 20.07.2018 of M/s Olam Agro India Private Limited for export of Cashew Kernels Whole & Cashew Kernels Pieces against import of Shelled Cashew Kernels has been suspended with immediate effect. Since the export/import items are same in the instant case, the Committee decided to examine the case on file.				
The case stands deferred to 26.03.2020.				

M-294	Case No. M-294	Party Name: M/s Western India Cashew Company (P) Ltd.	Meet No/Date: 21/85-ALC3/2019 13.02.2020	Status: Deferred
	HQ File : 01/85/50/00076/AM14/ DES.VI	RLA File : 32/24/040/00002/AM 14	Lic.No/Ecom No. 3210066253 dated 20.08.2013	Defer Date:26.03.2020
Subject: Fixation of norms in respect of A. A No. 3210066253 dated 20.08.2013 of M/s Western India Cashew Company (P) Ltd.				
Decision : NC considered the case as per agenda and noted that vide PN No.53/2015-2020 dated 1 st January, 2020, the norms approved in M.No.8/19 dated 20.07.2018 of M/s Olam				

Agro India Private Limited for export of Cashew Kernels Whole & Cashew Kernels Pieces against import of Shelled Cashew Kernels has been suspended with immediate effect. Since the export/import items are same in the instant case, the Committee decided to examine the case on file.

The case stands deferred to 26.03.2020.

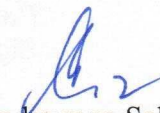
M295	Case No. M-295	M/s M.K. Overseas	Meet No/Date: 21/85-ALC3/2019 13.02.2020	Approved
	HQ File : 01/85/171/00114/AM20/ DES.VI	RLA File : 05/24/040/00703/A M20	Lic.No/Ecom No. Date: 29/18/507/39300/0660 /7672 dated 24.01.2020	
	Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s M.K. Overseas for export of “Areca Nuts Farcha Unroasted” against Import of “Areca Nuts in Whole”			
	Decision : NC considered the case as per agenda & decided to fix the adhoc norms under Para 4.06 of HBP, 2015-20 on the basis of the decision taken in M.No. 18/85 dated 24.01.2019 for similar export/import item , allowing the following inputs;			
	Export Item			
	Areca Nuts Farcha Unroasted		150000.00 Kg	
	Import Item			
	Areca Nuts in Whole		153000.00 Kg	
	The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP & norms are valid for one year from the date of uploading the minutes in DGFT website.			
	No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.			
	RA may take suitable consequential action accordingly.			

M296	Case No. M-296	Party Name: M/s. Signature Estates.	Meet No/Date: 21/85-ALC3/2019 13.02.2020	Status: Deferred
	HQ File :	RLA File :	Lic.No/Ecom No./AA	Defer

01/85/050/00068/AM13/ DES.VI	02/24/040/00021/AM 13	No. & Date 0210177585, 16.05.2012	Date:26.03.2020
Subject: Request of M/s Signature Estates for modification of the norms fixed by the Norms Committee in M.No. 19/85 dated 07.02.2019 and permission for import of flavor: Liquid/Granules and Fruits/flowers/ Herbs/ Peels which have not been allowed by the Committee.			
Decision : NC considered the case as per agenda and noted the presentation given by the representative of the firm appeared for Personal Hearing (PH). The Committee asked the representative to furnish following information. i) Different kinds of flavours imported and used in the export products ii) Furnish documents to correlate use of flavours in export product. The case stands deferred to 26.03.2020.			

	<u>Case No. M-297</u>	Party Name: M/s. J&K Walnut Exporters Association	Meet No/Date: 21/85-ALC3/2019 13.02.2020	Rejected
M297	HQ File : 01/85/171/00108/AM20/ DES.VI	RLA File :	Lic.No/Ecom No./AA No. & Date	
Subject: Application of J&K Walnut Exporters Association for extension of E.O. Period under Advance Authorisation for import of Walnut Inshell.				
Decision : NC considered the case as per agenda and noted that vide PN No. 15/2015-2020 dated 3 rd July, 2020 the EODC period with pre-import condition from the date of clearance of each import consignment by Customs Authority the import items i.e., Walnuts in any form has been fixed as 6 months. The Committee found no merits on the representation of the Association for extension of the EODC period and hence rejected.				

Date:02.03.2020
Place:New Delhi


 (Pradyumna Sahu)
 Foreign Trade Development Officer

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